

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.102/05

Tuesday this the 22nd day of February 2005

C O R A M :

**HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER**

G.Somukumar,
E.D.Packer,
Malayinkil P.O., Thiruvananthapuram.Applicant

(By Advocate Mr.D.Kishore)

Versus

1. The Superintendent of Posts Offices,
Thiruvananthapuram South Division,
Thiruvananthapuram.
2. The Sub Divisional Inspector, Posts Offices,
Department of Posts,
Neyyattinkara Sub Division,
Neyyattinkara, Thiruvananthapuram.
3. The Sub Post Master,
Malayinkil Post Office,
Malayinkil, Thiruvananthapuram.
4. Suresh Kumar,
'Rohini', Sivapuram, Machael,
Malayinkil, Thiruvananthapuram.
5. Union of India represented by its Secretary,
Department of Posts, New Delhi – 110 001.Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 22nd February 2005 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

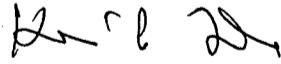
The applicant who has been working as ED Packer in Malayinkil Post Office from 31.1.1981 has made a representation to the 1st respondent to consider his appointment as Postman in an unapproved basis. The representation made on 19.11.2004 has not been considered and disposed

of as yet. The applicant has, therefore, filed this application seeking a declaration that he is entitled to be appointed as Postman in Malayinkil Post Office in the existing vacancy in an unapproved capacity and for a direction to the respondents 1-2 to consider and dispose of Annexure A-1 and Annexure A-2.

2. When the application came up for hearing Shri.T.P.M.Ibrahim Khan,SCGSC took notice on behalf of the respondents. Counsel agree that the application may be disposed of directing the 1st respondent to consider and dispose of Annexure A-1 representation of the applicant and to give the applicant appropriate reply within a reasonable time.

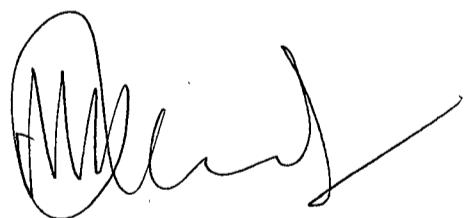
3. In the light of what is stated above the application is disposed of directing the 1st respondent to consider Annexure A-1 representation of the applicant and to give him appropriate reply within a period of one month from the date of receipt of a copy of this order.

(Dated the 22nd day of February 2005)



H.P.DAS
ADMINISTRATIVE MEMBER

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A.V.HARIDASAN
VICE CHAIRMAN